

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

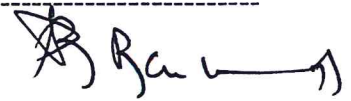
(9)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : CA/ /2017  
PETITION NUMBER : CP/31/2017  
NAME OF THE PETITIONER(S) : THE MADRAS RACE CLUB  
NAME OF THE RESPONDENT(S) : MUTHUKARUPPAN  
UNDER SECTION : 97 OF COMPANIES ACT 2013

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. A.R. RAMANATHAN Counsel for Applicant 

2. Senior Counsel  
Mr. Shankamarayan  
for  
Ms. Preeti Mohan  
&  
Parvitha  
Venkateswaran

Counsel for the  
Respondent



**ORDER**

Counsels for both the parties are present. Counsel for the Respondent submitted memo giving details about the Members who have not been in a position to make compliance with the requirements necessary for consideration as Members of the Club. Therefore, they have to be necessarily excluded by the Club and the notice for AGM shall only be sent to the Members who have already complied with the requirements necessary to be considered as Members of the Club. The name of Mr. R. Ramakrishnan is proposed for appointment as Chairman of the AGM. The time and venue is also given in the memo. Counsel for the Petitioner has raised an issue that there requires an Independent Chairman. But, his submission is based on apprehensions, which is not worth of consideration at this point of time. However, an Independent Observer needs to be appointed. Accordingly, the order is as follows :-

*The AGM shall be convened on 26.02.2018 (Monday) or on 19.03.2018 (Monday). The venue will be at Madras Race Club, Race Course Road, Guindy, Chennai. Mr. R. Ramakrishnan is appointed as Chairman of the AGM. Hon'ble Retired Chief Justice Mr. K.P. Sivasubramaniam is appointed Independent Observer.*

The Chairman is directed to convene the AGM strictly in accordance with Law and Articles of Association of the Club. The Chairman and the Independent Observer shall file the reports after one week of the AGM to this Bench. The Respondents are directed to follow the procedure prescribed under Articles of Association in its letter and spirit. The remunerations of the Chairman and Independent Observer will be decided as per the mutually agreed terms, which shall be paid by the Club. Put up on **13.03.2018 at 10.30 A.M.**

*r Sel -*  
**MEMBER (JUDICIAL)**